

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 350 (ND)/2017

IN THE MATTER OF:

M/s. SE Investments Ltd.

.. PETITIONER

Vs.

M/s. KDP Infrastructure (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 12.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Dhruv Gupta, Advocate
Mr. Nishant Tiyaagi, Advocate

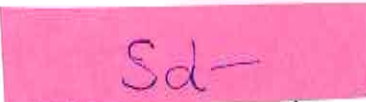
For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file an affidavit of service along with Tracking report in relation to the advance copy of the application served on the Corporate Debtor annexed at page 272 of the application. Further, Ld. Counsel for the petitioner is also directed to take notice in relation to the next date of hearing on the Corporate Debtor at its registered office for the hearing fixed on 27.9.2017 within a period of one week.

Dasti process is allowed.
Post the matter on 27.9.2017.

Surjit
12.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)